



Food Safety and Standards Authority of India



Request
For
Expression of Interest (EOI)
For
Design & Development of Clean Street Food Carts
AND
Empanelment of manufacturers/suppliers of the carts.

DISCLAIMER

THIS REQUEST FOR PROPOSAL IS NOT AN OFFER BY THE FSSAI, BUT AN INVITATION TO RECEIVE RESPONSE FROM ELIGIBLE INTERESTED AGENCIES FOR DESIGN AND DEVELOPMENT OF CLEAN STREET FOOD CARTS AND EMPANELMENT OF MANUFACTURERS/SUPPLIERS OF THE CARTS. NO CONTRACTUAL OBLIGATION WHATSOEVER SHALL ARISE FROM THE EOI PROCESS UNLESS AND UNTIL A FORMAL CONTRACT IS SIGNED AND EXECUTED BY THE FSSAI WITH THE AGENCY. THIS DOCUMENT SHOULD BE READ IN ITS ENTIRETY.

F. No. 01/Clean Street Food Hub/IFC/FSSAI-2018/RCD
FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA MINISTRY OF HEALTH AND
FAMILY WELFARE
4th FLOOR, FDA BHAWAN, KOTLA ROAD,
NEW DELHI-110002

Dated, 03rd January, 2020

EOI

Request For Expression of Interest (EOI) For Selection of Agency for Design & Development of Clean Street Food Carts and Empanelment of manufacturers/suppliers of the carts.

Food Safety and Standards Authority of India requests Expression of Interest for selection of Agencies for Design & Development of Clean Street Food Carts and Empanelment of manufacturers/suppliers of the carts for Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi – 110 002 on terms and conditions stipulated in the EOI document.

02. The EOI document is available on the FSSAI website as well as on CPP Portal. The duly filled in EOI Document with relevant supporting documents in sealed envelope may be submitted on or before **27th January, 2020 by 1300 Hours** addressed to Executive Director (CS), FSSAI, 4th Floor, FDA Bhawan, Kotla Road, New Delhi 110002 along with Demand Draft/Pay Order for Rs. 5,000/- (Rupees Five Thousand Only) (Non- interest bearing) as Earnest Money Deposit (EMD) in case the agency is not exempted from submission of EMD as per the terms & conditions of the EOI detailed hereunder. The Demand Draft/Pay order towards EMD should be in favour of Senior Accounts Officer, FSSAI payable at New Delhi. The Earnest Money (without interest) shall be returned to all the interested Agencies within 30 days from the expiry of the validity period of the EOI.

03. EOI document (non-transferable) containing detailed specifications, terms & conditions can also be obtained from FSSAI HQ, Regulatory Compliance Division, 4th Floor, FDA Bhawan, Kotla Road, New Delhi-110 002 or can be downloaded from FSSAI's website: www.fssai.gov.in or through CPP Portal www.eprocure.gov.in/epublish/app

04. Address for communication: Executive Director (CS), Food Safety and Standards Authority of India (FSSAI), 4th Floor, FDA Bhawan, Kotla Road, New Delhi. -110002. Phone 011-23237433; Email Id-ed-office@fssai.gov.in

EXECUTIVE DIRECTOR (CS)
FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA

F. No. 01/Street Food Cart/FSSAI-2019/RCD
FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA MINISTRY OF HEALTH AND
FAMILY WELFARE
4th FLOOR, FDA BHAWAN, KOTLA ROAD,
NEW DELHI-110002.

Dated, 03rd January, 2020

Request For Expression of Interest (EOI) For Selection of Agency for Design & Development of Clean Street Food Carts and Empanelment of manufacturers/suppliers of the carts.

This Request for EOI is divided into Two Parts as follows:

Sl. No.	Part	Brief Description
1.	Part-I	Objectives & Scope of the EOI, Indicative Functional and Material Requirements for the Cart, Evaluation of Designs & Prototypes for Shortlisting of the Agencies for Empanelment, Eligibility Criteria for Empanelment, Benchmark Cost Assessment etc.
2	Part-II	Annexure

NOTE: THIS EOI IS BEING ISSUED WITH NO FINANCIAL COMMITMENT AND THE FSSAI RESERVES THE RIGHT TO CHANGE OR VARY ANY PART THEREOF AT ANY STAGE. FSSAI ALSO RESERVES THE RIGHT TO WITHDRAW THE EOI, SHOULD IT BECOME NECESSARY OR CONSIDERED APPROPRIATE AT ANY STAGE WITHOUT ASSIGNING ANY REASON WHATSOEVER.

CRITICAL DATES OF THE EOI:

Major activities in the procurement process are as given below:-

Sl. No.	Activity	Remarks	Timeline
1.	Issue of Eoi	On the FSSAI website as well as on CPP Portal	T0
2.	Pre Eoi Response meeting		T0+02 week
3.	Eoi Response Submission	Response Submission by the prospective agencies	T0+03 weeks
4.	Eoi Response evaluation & Report Submission	By Response Evaluation Committee	T0+04 weeks
5.	Validity of Eoi	----	T0+180 days

PART-I

1. ABOUT FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA:

Food Safety and Standards Authority of India (FSSAI), Headquartered at Delhi, has been established under the Food Safety and Standards Act, 2006 to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure the availability of safe and wholesome food for human consumption. FSSAI has been mandated to perform following functions:

- a. Framing of Regulations to lay down the Standards and guidelines in relation to articles of food and specifying appropriate system of enforcing various standards thus notified.
- b. Laying down mechanisms and guidelines for accreditation of certification bodies engaged in certification of food safety management system for food businesses.
- c. Laying down procedure and guidelines for accreditation of laboratories and notification of the accredited laboratories.
- d. To provide scientific advice and technical support to Central Government and State Governments in the matters of framing the policy and rules in areas which have a direct or indirect bearing of food safety and nutrition.
- e. Collect and collate data regarding food consumption, incidence and prevalence of biological risk, contaminants in food, residues of various, contaminants in foods products, identification of emerging risks and introduction of rapid alert system.
- f. Creating an information network across the country so that the public, consumers, Panchayats etc. receive rapid, reliable and objective information about food safety and issues of concern.
- g. Provide training programmes for persons who are involved or intend to get involved in food businesses.
- h. Contribute to the development of international technical standards for food, sanitary and phyto -sanitary standards.
- i. Promote general awareness about food safety and food standards.

2. OBJECTIVES OF THE EXPRESSION OF INTEREST (EOI):

Food Safety and Standards Authority of India invites Expression of Interest (EOI) from the prospective agencies for Design and Development of Clean Street Food Carts and Empanelment of manufacturers/suppliers of these carts for supplying the Model Clean Street Food Carts to the State Governments, Local Bodies, Municipal Corporations, etc. across the country to raise the quality of street food vending to the level of food courts and established hotels/restaurants and to ensure the availability of safe and hygienic food to the consumers.

Further, this initiative will help in upgrading the food streets and build trust among consumers to have a safe and hygienic local eating experience across the country. This will also revolutionize the street food vending in the country, making it popular “must have” for both domestic and international tourists while also preserving the rich culinary heritage of the country.

In the initial phase, FSSAI intends to procure **2000 Model Clean Street Food Carts** across the county. However, the number may go up to **10000 Model Clean Street Food Carts** in due course of time.

The prospective agencies/participant institutions may also note that they may participate for the development of design of the Clean Street Food Carts and supply the functional prototype of the same only and it is not mandatory to get empanelled with FSSAI for actual procurement process.

Further, each prospective Agency/participant institution shall also be reimbursed the cost of the prototype of the Model Clean Street Food Carts as per the Fair Average Cost to be determined by the Benchmark Cost Assessment Committee on the basis of the cost of the prototypes furnished by the respective agencies for the models. However, mere submission of paper designs shall not entitle any agency for reimbursement of any cost/expenses by FSSAI.

Further, the Designing /Technological Institutions/Universities are also encouraged to participate in this EoI for the development of design and/or prototype of the Clean Street Food Carts. The cost of the project shall be reimbursed by FSSAI and they shall be exempted from the payment of EMD also, as per the provisions of EoI detailed hereunder.

3. SCOPE/DETAILS OF THE PROJECT/EOI:-

The scope and details of the project are as follows:-

3.1 PROTOTYPE DESIGNING AND DEVELOPMENT PHASE:-

3.1.1 In this phase, the agencies are required to develop the design of the Model Clean Street Food Carts and supply functional prototype of the same to FSSAI keeping in consideration the following indicative cart typologies and their specifications cum with the usage mentioned therein:

Sl. No.	Cart Typology	Indicate Size	Indicative Material Specifications
1	Standard Cart Prepared meal cart (Dosa, Pao bhaji etc.)	8 feet x 5 feet	Stainless steel 202 grade Mobile on wheels Printed flex 2 led tube light 1 small lights
2	Mini Cart/ Single item Cart (Momos, popcorns, candy floss, idli etc.)	3 feet x 3 feet	Stainless steel 202 grade Mobile on wheels Printed flex 2 led tube light 1 small lights
3	Beverage Cart (Juice/Water/Shakes etc.)	2 feet x 7 feet	Stainless steel 202 grade Mobile on wheels Printed flex 2 led tube light 1 small lights

4	Fruit Cart /Salad/Chaat (Cut fruit Chaat, Vegetable fruit chaat etc.)	3 feet x 6 feet	Stainless steel 202 grade Mobile on wheels Printed flex 4 led tube light 2 small lights
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3.1.2 The prospective agencies shall also have to submit the Cost Sheets of the prototypes of Model Clean Street Food Carts to FSSAI so as to enable FSSAI to determine the Fair Average Cost of each variants of the above cart. However, mere submission of paper designs shall not entitle any agency for reimbursement of any cost/expenses by FSSAI.

3.1.3 The designs submitted by the interested agencies in the EoI shall be examined by FSSAI and the agencies will be required to furnish the prototypes of the shortlisted designs within the stipulated time frame as decided by the FSSAI.

3.1.4 The interested agency can submit multiple designs for one or more than one cart type. However, the reimbursement of Fair Average Cost shall be restricted for the prototypes of the carts against the designs shortlisted by FSSAI only.

3.2 INDICATIVE FUNCTIONAL REQUIREMENTS OF THE CARTS

- i. The surfaces of the Carts which come in contact with food or food storage utensils shall be built of solid, rust/ corrosion resistant materials.
- ii. The cart shall have storage area with locking facility
- iii. Working surfaces of vending carts shall be impermeable and easy to clean (like stainless steel), and placed at least 60 to 70 cm. from above ground. It should provide sufficient space for ease of operations.
- iv. Cart shall be protected from sun, wind and dust.
- v. It shall have the facility of proper lighting, ventilation and fire safety measures.
- vi. Cart shall have inbuilt sink with provision of potable water facility, wherever necessary.
- vii. Designated places for storing raw material, cooked/finished food, potable water, cutleries, protective gears (apron, mask, caps, gloves etc.), cleaning clothes, chemical/detergents etc.
- viii. Provision of dustbins to segregate dry and wet waste
- ix. Place for display of menu, FSSAI License/Registration, healthy messages, ratings etc.

- x. Wherever applicable, it shall have a provision for refrigerator/cooling unit, a stove/food warmer, gas cylinder and fire extinguisher.
- xi. The cart shall have ease of mobility on wheels and an option for towing also.

3.2.1 Further, it is to be noted that the above designs are indicative within the overall objective of FSSAI to have a safe and hygienic local street eating experience for the consumers across the country.

The agencies are encouraged to suggest functional/operational improvements in the designs based on prevailing market/ regional cum local requirements on the basis of their expertise and industry experiences. However, the final designs shall be approved by FSSAI whose decision shall be final and binding for the prospective agency who expresses his consent for empanelment for supplying the same.

3.2.2 For the above activities, each prospective Agency shall be reimbursed the cost of the prototype of the Model Clean Street Food Carts as per the Fair Average Cost to be determined by the Benchmark Cost Assessment Committee on the basis of the cost of the prototypes furnished by the respective agencies for the models. The said Fair Average Cost to be reimbursed to the selected agencies as decided by the Committee shall be inclusive of all taxes etc. and final & binding for all the selected agencies. No further claims/correspondence will be entertained in future in this regard.

3.2.3 Only the Agencies whose designs are selected/shortlisted by FSSAI shall be required to submit design and the prototypes of the same to FSSAI. The decision of FSSAI to finalize the designs for making their prototypes by the respective designer agencies shall be final and binding. The designs selected by FSSAI shall be the property of FSSAI and the selected Agency has to ensure that the design has no third party IPR (Intellectual Property Rights) Claim to such design.

3.3 Benchmark Cost Assessment Committee:

On the basis of the inputs, designs and prototypes, cost sheets received from the Agencies, the Benchmark Cost Assessment Committee of FSSAI will assess the Fair Average Cost of each variant of the above cart type and the same shall be used for reimbursement of the costs to the selected agency as detailed above. Further, Fair Average Cost may also be used by FSSAI for future reference and procurement.

3.4 Evaluation of Designs & Prototypes:

The Designs and Prototypes shall be evaluated by the Committee constituted by FSSAI and the decision of the FSSAI for finalization of the design of each cart typology shall be final and binding. However, mere submission of paper designs shall not entitle any agency for reimbursement of any cost/expenses by FSSAI.

3.5 Empanelment and Actual Procurement Phase:-

3.5.1 The Designs and Prototypes and the benchmark cost of each type of the cart finalized by the FSSAI shall be shared with all the prospective agencies participating in the EoI.

3.5.2 **In the initial phase, FSSAI intends to procure 2000 (indicative) Model Clean Street Food Carts across the county. The number may go up to 10000 Model Clean Street Food Carts in due course of time.**

- 3.5.3 The Agencies desirous to supply the approved Model Cart and its variants shall be empanelled by FSSAI for which the Agencies shall have to give their consent in writing along with other documents as sought by the FSSAI for their empanelment.
- 3.5.4 All such desirous agencies who express their consent for empanelment for supply of approved Model Cart and its variants shall be called for participating in the next stage of actual procurement process/supply as per the terms and conditions and procedure to be followed by FSSAI including Limited Tender Enquiry from the empaneled suppliers or Open Tender Enquiry as deemed appropriate by the Competent Authority whose decision shall be final and binding. The detailed terms and conditions including the eligibility criteria for actual procurement/supply of the carts shall also be decided at later stage depending upon the mode of procurement decided by FSSAI.
- 3.5.5 The empanelled agencies/agencies may also note that they may be required to register on GeM portal so that the carts may be procured directly by FSSAI/States Government/Local Authorities concerned directly from the GeM portal in future.
- 3.5.6 Further, all the prospective agencies may also note that mere empanelment with FSSAI does not guarantee any work order or any right to claim the same from FSSAI at any stage and FSSAI also reserves the right to further empanel more suppliers for the said work.

4 Eligibility Criteria / Pre-Qualification Criteria

On the basis of this EoI, the Agencies eligible for empanelment shall be a Sole Proprietary Concern or Registered Partnership Firm/Registered LLP or Private/Public Limited Company/Registered Society/ Designing Institutions /Technological Institutions/Universities etc.

Further, the agency shall also have executed similar works across Central Govt. /State Govt./Local Authorities /Autonomous Bodies including State/Central Universities/Statutory Authorities/Public or Private Companies during the last three years and should be capable of supplying at least 200 such Model Clean Street Food Carts per annum across the country.

5. Governing Laws and Jurisdiction

This EoI shall be governed by the Laws of India for the time being in force. In case of any dispute arising out of this EoI will be dealt in the court of the competent jurisdiction.

6. FSSAI also reserves the right to withdraw or terminate the EoI, should it become necessary or considered appropriate at any stage without assigning any reasons whatsoever.

PART-II

ANNEXURE - I

Forwarding Letter

To

Chief Executive Officer,
Food Safety and Standards Authority of India,
Headquarters: New Delhi.

Ref. EoI No. _____ dated _____

Dear Sir,

1. I/We, consent for participating in the EOI for Design and Development of Clean Street Food Carts and its variants and related activities as envisaged in the EoI document.
2. I/We have thoroughly examined and understood all the terms & conditions as contained in the EoI document and agree to abide by them.

Yours faithfully,

(_____)
Signature of Agency
(Capacity in which signing)
Stamp of Firm

ANNEXURE -II

AGENCY'S PROFILE:

1.	Name of Agency:	
2.	Registered office address	
3.	Correspondence address	
4.	Telephone: Office – Residence Mobile No.	
5.	E-mail address & website	
6.	Tele-fax Number	
7.	GST/GSTIN No.	
8.	PAN Number	
9.	STRUCTURE AND ORGANIZATION The applicant is (a) an individual (b) a proprietary firm (c) a firm in partnership (d) a Limited Company or Corporation. (Pl attach attested copies of documents of registration / incorporation of your firm)	

I / We hereby declare that the information furnished above is true and correct.

Place:

Date:

Signature of Agency / Authorized signatory
Name of the Agency

(Seal of the Agency)

ANNEXURE-III

Experience cum Capability Format
(To be submitted in Agency's letter head)

I/we enclose photo copies of certificates of our experience (project completion certificate and performance certificate of the concerned organizations, duly self- certified.

Sl. No.	Name and address of the Organization for which the work has been completed	Details of Work completed	Order No. with Date	Value of the order	Date of completion of the order	Remarks

- I/We hereby also declare that my capacity to manufacture/supply the proposed Clean Street Food Carts is not less than.....per annum. (Specify the number).
- I / We hereby declare that the information furnished above is true and correct.

Place:

Date:

Signature of Agency / Authorized signatory
Name of the Agency

(Seal of the Agency)

ANNEXURE-IV

CHECKLIST - FOR AGENCIES

S No.	Details	Yes / No	Remarks
1.	DD/PO for Rs. 5,000/- (Rupees Five Thousand Only) (Non-interest bearing) in favour of Sr. Accounts Officer, FSSAI towards EMD.		
2.	EOI Forwarding letter Annexure - I		
3.	EOI document duly signed and stamped on each page.		
4.	Agency Profile - : Annexure - II		
5.	Experience cum Capacity Format : Annexure - III		
6.	Enclosed Xerox copy of PAN Card		
7.	Enclosed Xerox copy GST Registration Certificate		
8.	Attached the copies of the self-attested copy of Audited Accounts/Balance Sheet/Annual report/ Chartered Account's Certificate of the Proprietary Concern / Company/ Partnership firm/LLP Society etc., as applicable i.e. 2016-17, 2017-18 and 2018 - 19.		
9.	Enclosed copy of work orders of contracts obtained as mentioned in EOI in support of experience and similar work done.		
10.	Enclosed copies of Execution certificates issued by user Govt. Organizations.		

Note: Please note that in case if any of the documents mentioned in above is/are not enclosed, bid will be rejected summarily. The above check list is broadly indicative of submission of documents. **Also please go through the EOI document for eligibility conditions/criteria so as to avoid any scope of non-fulfilling of qualifying condition.**

SIGNATURE OF AGENCY WITH SEAL AND DATE